

taken the stand that with 100% foreign equity, manufacture of sophisticated equipment by the company may be permitted but on the basis of 100% export; and also refurbishing of AS-IS equipment for sale/lease in India is being phased out. These and other activities of the company are currently under examination and will be governed by the Foreign Exchange Regulation Act, 1973.

(b) and (c). No proposal has been received from the firm regarding the dilution of its equity. The question of Government taking any decision concerning this aspect does not therefore arise.

**Steps taken by I.T.I. Bangalore to acquire latest knowledge**

\*359. SHRI P. K. DEO: Will the Minister of COMMUNICATIONS be pleased to state what steps have been taken by the Indian Telephone Industries, Bangalore to acquire the latest knowledge about the telephone industry in various fields?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHMANANDA REDDI): The Indian Telephone Industries Ltd., have laid considerable emphasis on research and development. The R. & D activities are being increased by the Company considerably, during the Fifth Five Year Plan period. A provision of Rs. 4.10 crores has been included in the Draft Fifth Five Year Plan for the purpose. The Company is keeping in touch with the latest development in the field of telecommunications in the advanced countries.

**Acquiring Land for Calcutta Telephones**

\*360. SHRI SARJOO PANDEY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to acquire a costly land for Calcutta

Telephones at Chowringhee Road, Calcutta despite acute financial crisis;

(b) whether the land is situated at the fringe area of the concerned Calcutta Telephone Exchange;

(c) the facts regarding technical feasibility including cable laying programme; and

(d) under what consideration acquisition is being ordered?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHMANANDA REDDY): (a) Government proposes to acquire 0.6 ares of land at 33A, Chowringhee Road, Calcutta through land acquisition proceedings.

(b) No Sir.

(c) Technical feasibilities have been examined.

(d) There is a concentration of demand for telephones in and around this area.

**Issue of Licences to Entrepreneurs who Guarantee export of their Products**

\*361. SHRI S. N. MISRA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have taken any decision to issue licences to those entrepreneurs who guarantee 60 per cent exports of their products within three months of the date of licence;

(b) if so, how many firms whose applications are already pending with Government for grant of licences have offered to meet the requirements for exports and the number of parties to whom licences have already been sanctioned under the said scheme;

(c) whether this scheme is also applicable in the case of monopoly houses; and

(d) if so, how many of them are being considered for the grant of licences?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND

TECHNOLOGY AND AGRICULTURE (SHRI C SUBRAMANIAM) (a) to (d) Government's policy is to encourage setting up of industrial undertakings which are mainly export-oriented. Special consideration is given to those categories of cases in the grant of industrial licences, etc. In regard to monopoly houses, foreign companies etc Government's policy is to consider the issue of industrial licences in areas other than those stipulated in Appendix I of the industrial Policy Statement of February, 1973 provided a minimum export obligation of 60% per annum is offered. In areas reserved for small scale industry, the export obligation should be a minimum of 75%. Government also consider whether balance of production which would be marketed within the country is of such a nature as not to swamp the other producers.

During the period from 1-1-73 to 31st March, 1974 105 applications for the grant of industrial licences were received in which 60% or more of production was offered for export. Out of these 38 schemes were approved and 29 schemes were pending as on 31st March 1974. 38 schemes were either rejected or withdrawn. Out of the applications which were pending on 31-3-74, 7 applications belonged to categories covered by the MRTP Act.

### लघु उद्योगों के विकास के लिए अतिरिक्त सुविधाएँ

382. श्री भरत सिंह चौहान : क्या औद्योगिक विकास मंत्री यह बताने की कृप करेंगे कि

(क) लघु उद्योगों के विकास के लिए 1974-75 में क्या अतिरिक्त सुविधाएँ लघु उद्योगों को प्रदान करने का प्रस्ताव है, और

(ख) गत वर्ष लघु उद्योगों की क्या विशेष सुविधाएँ देने का प्रस्ताव था और

वास्तव में उन्हें क्या सुविधाएँ प्रदान की गईं ?

औद्योगिक विकास तथा विज्ञान और प्रौद्योगिकी मंत्री तथा कृषि मंत्री (श्री सी० सुब्रह्मण्यम्) :

(क) 1974-75 की अवधि में लघु उद्योगों को दी जाने वाली अतिरिक्त सुविधाओं में विद्यमान लघु उद्योग सेवा संस्थानों का सुदृढ़ करके तथा नये संस्थानों की स्थापना करके गहन तकनीकी, प्रबन्धकीय विपणन तथा अर्थ विस्तार सहाय्यता प्रदान करना शामिल है। इसके अलावा प्राधुनिकीकरण नियंत्रण अधिनियम, उप देखा प्रादान-प्रदान केन्द्रों की स्थापना सहित सहायक उद्योगों का विकास 57 अतिरिक्त जिलों के लिए ग्रामीणोद्योग परियोजना कार्यक्रमों का विस्तार उदारीकृत आयात व्यापार के माध्यम से विपणन सहायता तथा क्षेत्रीय जाच केन्द्रों के माध्यम से जाच की सुविधाएँ प्रदान करने की परिकल्पना है।

(ख) लघु उद्योग विकास कार्यक्रम एक मतत प्रक्रिया है। इस क्षेत्र की आवश्यकताओं और साधनों की मुलभूता के आधार पर लघु उद्योगों के सम्बन्धन में लिए विभिन्न प्रकार के प्रोत्साहन और सुविधाएँ प्रदान की जाती हैं। बहरहाल 1973-74 की अवधि में लघु उद्योग क्षेत्र को दी गई विशेष सुविधाओं में सिर्फ इस क्षेत्र में ही विकास के लिए आर्गन 53 अतिरिक्त वस्तुएँ, आयात का उदारीकरण दुर्लभ कच्चे माल का अग्रिम नियतन, लघु उद्योगों के स्वयं नियोजक उद्यमों को "पैकेज" सहायता प्रदान करना तथा ऋण में वृद्धि करना सम्मिलित है। लघु उद्योगों द्वारा अनुभव की जा रही तकनीकी और इंजीनियरी समस्याओं को मुलभूता में सहायता करने के लिए 17 राज्य अनुसंधान विकास और डिजाइन समितियों का गठन किया गया।